

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHANDRIMA FASHIONS FABRICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Chandrima Fashions Fabrics Private Limited
2.	Date of incorporation of corporate debtor	23.02.2012
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2012PTC174622
5.	Address of the registered office and principal office (if any) of corporate debtor	11, Shiv Thakur Lane, 1 st Floor, Room No. 104, Kolkata – 700007, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	24.04.2023
7.	Estimated date of closure of insolvency resolution process	21.10.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjay Khandelwal Regn.no.: IBBI/IPA-001/IP-P01714/2019-20/12754 AFA No.: AA1/12754/02/131223/105112 AFA Validity: 13.12.2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	25 Strand Road, Room No. 806, Kolkata 700001, Email: sanjay.pfs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	25 Strand Road, Room No. 806, Kolkata 700001 Email: ip.chandrimafashion@gmail.com
11.	Last date for submission of claims	08.05.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the web link https://ibbi.gov.in/en/home/downloads (b) Not applicable Physical Address: As mentioned in 10 above

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of Chandrima Fashions Fabrics Private Limited on 24.04.2023.

The creditors of Chandrima Fashions Fabrics Private Limited are hereby called upon to submit their claims with proof on or before 08.05.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Kolkata
Date: 27.04.2023



Sanjay Khandelwal
IBBI Regn.no: IBBI/IPA-001/IP-P01714/2019-20/12754